

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE) : (a) The details of the applications received in Ministry of Coal for coal linkages for Edlapur, Yermarus and Bellary thermal power plant (Unit-III) is as below :

Sl. No.	Name of the proposed TPP	Location of the proposed TPP	Capacity applied/ dated	Application submitted for revised capacity/ dated
1.	Edlapur thermal power plant	Shakti Nagar, Raichur, Karnataka	1×500 MW on 09.10.2007	1×800 MW on 24.02.2009
2.	Yermarus thermal power plant	Vadlur, Raichur District, Karnataka	2×500 MW on 09.10.2007	2×800 MW on 24.02.2009
3.	Bellary thermal power plant (Unit-3)	Kuduthini, Bellary District, Karnataka	1×500 MW on 09.10.2007	1×700 MW on 21.04.2010

(b) Though the applications were received in 2007, coal linkages were not recommended for these projects during 11th Plan due to lack of preparedness. However, Ministry of Power has recommended coal linkages for these projects for 12th Plan to Ministry of Coal on 20.08.2010, 22.12.2010, 14.06.2011 and 30.12.2011.

(c) Ministry of Coal has informed that the recommendations for coal linkages will be placed before the Standing Linkage Committee (Long Term) for power for consideration depending on the availability of coal and meeting of the Committee to consider coal linkage/Letter of Assurance for 12th Plan Power projects is held.

Interlinking of rivers

†*436. SHRI THAAWAR CHAND GEHLOT : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of recommendations of the Commission set up to offer suggestions on the plan for interlinking of the rivers in the country;

(b) whether any views have been expressed by the Supreme Court on interlinking of rivers;

(c) if so, Government's point of view on interlinking of rivers;

(d) whether Government intends to implement the plan of interlinking of the rivers; and

(e) if so, by when and if not, the reasons therefor?

† Original notice of the question was received in Hindi.

THE MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL) : (a) No such commission has been set up. However, a Task Force on Inter Linking of Rivers (TF-ILR) under the Chairmanship of Shri Suresh P. Prabhu, the then Member of Parliament (Lok Sabha) was constituted in December, 2002. The recommendations/suggestions of Task Force are given in statement (*See* below). The Task Force was there after wound up.

(b) Yes, Sir.

(c) to (e) Government is pursuing the Interlinking of Rivers (ILR) programme in a consultative manner. Its implementation is dependent upon consensus and cooperation of the concerned States, agreement with the neighboring countries and upon obtaining various clearances including statutory clearances.

Statement

Recommendations/Suggestions of the Task Force

- (i) It recommended a Terms of Reference (ToR) for preparation of Detailed Project Reports (DPR) for providing guidance on norms of appraisal of individual project.
- (ii) The Task Force suggested a Meeting at the highest level to agree for the technical-level discussions with emphasis that outstanding issues should be such that they could be addressed in DPR stage, for bringing out speedy consensus amongst the States.
- (iii) The peninsular links are the right component to begin with. Top priority links identified by TF - ILR are :
 - (a) Ken - Betwa link UP & MP
 - (b) Parbati - Kalisindh - Chambal link MP & Rajasthan
- (iv) A two tier institutional/organizational setup for the implementation of the programme on Interlinking of Rivers (ILR) along with a Council - "National River Water Development Council (NRWDC)" to act as the apex body of the proposed setup. The National Authority for Interlinking of Rivers (NAILR) proposed as the first tier of the proposed two tier organizational structure and the regional or branch offices or subsidiaries would act as "Link Instrument" and proposed as the second tier of the organizational setup.
- (v) Funding should be partly through public, public-private and private inputs.
- (vi) At the present juncture, it is too early to pursue the matter further at high political levels with the Nepal Government. Regarding Bangladesh, it has

been suggested that Dhaka will continue to raise the ILR issue in Joint River Commission (JRC) and possibly in other bilateral fora. India should respond by reiterating the line taken in the JRC *i.e.*, ILR is a concept, not a single project.

E-Court Project

*437. MOHD. ALI KHAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Ministry is implementing the e-Court project in the Country for upgradation of Information and Communication Technology infrastructure of the Supreme Court and High Courts including video conferencing facilities; and

(b) if so, the details thereof, State-wise and the funds spent, so far especially in Andhra Pradesh?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED) : The e-Court Mission Mode project is being implemented as part of the National e-Governance plan. The project envisages computerization of 14,249 district and subordinate courts and upgradation of the Information and Communication Technology (ICT) infrastructure of the Supreme Court and the State High Courts in the country except Delhi High Court which was already enabled with updated hardware. The ICT infrastructure existing in Supreme Court and 20 High Courts has been upgraded through provision of computers, printers, scanners, servers, networking equipments, network cabling and uninterrupted power supply. Connectivity to the Supreme Court and High Courts has been upgraded by providing 4/8 mbps bandwidth through a leased line. Out of the total amount of Rs. 46 crores allocated, nearly, Rs. 42 crore have been spent. Under the project High Courts of Jammu and Kashmir, Guwahati, Rajasthan and Calcutta have been provided with Video Conferencing facility (VC) on specific demand from these High Courts.

State-wise funds spent under the e-Court Project including State of Andhra Pradesh is given in statement.

Statement

Details of Funds Spent for ICT Infrastructure Upgradation in Supreme Court & High Courts under e-Courts Projects

(in Rs. Crore)

Sl.No.	Location	Fund utilized (provisional)
1	2	3
1.	Supreme Court of India	3.06